

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 323**  
R.Plan-10/2024  
**IN**  
**IB-1482(ND)/2019**

**IN THE MATTER OF:**

Mr. Mekaster Finlase Ltd. .... Petitioner/Applicant  
Vs.  
M/s. Saha Buildestates Pvt. Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 03.05.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the RP : Mr. Mohd Nazim Khan, Adv., Mr. Devendra Umrao,  
RP

**ORDER**

**R. Plan-10/2024**

In compliance with the order dated 19.03.2024 and subsequent orders passed on 09.04.2024 and 24.04.2024, the Resolution Professional has filed the Check-list.

Heard the submissions made by Company Secretary appearing for the Resolution Professional, we have perused the Form-H as well as the Check List.

**Order reserved.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay